

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No.319/MP/2020**

Subject : Petition under Section 79(1)(a) read with Section 79(1)(f) of the Electricity Act, 2003.

Date of Hearing : **21.8.2023**

Coram : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member

Petitioner : NTPC Limited (NTPC)

Respondent : Electricity Department, A & N Administration

Parties Present : Shri Venkatesh, Advocate, NTPC  
Shri Ashutosh Srivastava, Advocate, NTPC  
Shri Aashwyn Singh, Advocate, NTPC

**Record of Proceedings**

During the course of the hearing, learned counsel for the Petitioner and the Respondent made their respective submissions on all the three claims involved in the matter, namely, (i) interest charges, (ii) late payment surcharge on the arrears on account of the lower tariff paid by the Respondent, and (iii) refund of rebate as deducted by the Respondent.

2. Considering the request of the learned counsel for the parties, the Commission permitted the Petitioner and the Respondent to file their respective written submissions within two weeks, with a copy to the other side. The Commission also permitted the Respondent to clarify its stand on the deduction of rebate in its written submissions.

3. Subject to the above, the Commission reserved the matter for order.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**